

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In Re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto, Ashutosh Upadhyay, S.M. Faraz I. Kazmi

Hon'ble Pankaj Mithal, J.

Hon'ble Rohit Ranjan Agarwal, J.

On account of COVID-19 pandemic and the lockdown, as the regular working of High Court, both at Allahabad and Lucknow, and that of most of the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and other Tribunals is disturbed and they are not in a position to work regularly, we consider it appropriate in the interest of justice to extend the terms of interim orders passed by any of these Courts, which may be expiring during this period to remain in force till 31.10.2020.

In addition to above, we also provide that the period of 90 days during which the caveats filed under Section 148-A CPC remain in force shall exclude the lockdown period and the period in which the working of courts and tribunals have remained suspended or disturbed.

A copy of this order be provided to all concerned Courts and Tribunals, Advocate General, Additional Solicitor General of India, Assistant Solicitor General of India, State Public Prosecutor and the Chairman of Bar Council of Uttar Pradesh.

Let the petition be listed again on 19.10.2020.

Order Date :- 19.8.2020

V.S.Singh